

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAVAN, NEW DELHI

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Policy Circular No. 13 (RE-2000) 1997-2002 Dated 26th June, 2000.

- I. APEDA, NEW DELHI.
- II. ALL CUSTOM AUTHORITIES.
- III. ALL LICENSING AUTHORITIES.

Subject: Export of Coarse grains during the licensing year 2000-2001

Attention is invited to the entry at S. No. 12(ii) of Schedule 2 Appendix-I of the book titled ITC(HS) Classifications of Export and Import Items 1997-2002.

2. It has been decided to release a ceiling of 25,000 MT(Twenty five thousand) for export of coarse grains during the licensing year 2000-2001 and place it at the disposal of APEDA who will allocate the ceiling as per procedure to be specified by them.

- 3. A suitable Trade Notice may be issued immediately for information of the Trade and copies thereof sent to this office for record .
- 4. APEDA will ensure that the overall ceiling of coarse grains as above shall not exceed the limit of twenty five thousand MTs under any circumstances and as soon as the ceiling is exhausted, APEDA will report the fact to the Department of Commerce EP(Agri.II) Section under intimation to DGFT
- 5. Monthly statement indicating the full details, such as name of the exporter, the quantity allowed, FOB value and destination will be furnished by APEDA to the Department of Commerce, EP(Agri.II) Section with a copy to the Stat.Division of this office.

(Ajay Sahai)

JOINT DIRECTOR GENERAL OF FOREIGN TRADE
FOR DIRECTOR GENERAL OF FOREIGN TRADE